

The Indo-Iranian Agreement (1961-62) expired on May 1, 1962.

REMITTANCE OF RENT TO INDIAN OWNERS OF PROPERTY IN PAKISTAN

*343. SHRI KRISHNA CHANDRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have taken up with the Government of Pakistan the issue of remittance of rent, etc. to non-resident Indian owners of property in Pakistan; and

(b) if so, the result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) The Government of India have been impressing upon the Pakistan Government that rent is a "current" and not a "capital" item and as such the State Bank of Pakistan should permit remittance of rents to India through normal banking channels which is also the international practice. The Pakistan Government, on the other hand, maintained their stand that rents are of "capital" nature—therefore remittance of rents are prohibited under Pakistan Exchange Control Regulations.

श्री विमलकुमार मध्वालालजी बोरडिया :
आपने इनका बिन्दु आगे और
क्या प्रयत्न किया ? क्या और रकम दी
जायगी इसके लिये ?

श्री दिनेश सिंह : मैं ने अभी जिक्र
किया कि हम लोग हमेशा पाकिस्तान
सरकार से कह रहे हैं कि यह "कैपिटल"
भेचर का नहीं है और इसको यहाँ भेजने
के लिये इजाजत देनी चाहिये ।

REVISION OF WAGES OF CANTONMENT BOARD EMPLOYEES

*344. SHRI ARJUN ARORA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any proposal to revise the wages of the employees of the Cantonment Boards; and

(b) if so, whether the categories, not covered as scheduled employments in all the Cantonment Boards are likely to be covered by the wage revision?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): (a) and (b) Since the Award of the National Tribunal in the Industrial Dispute between Cantonment Boards and their workmen is still in operation, no wage revision under the Minimum Wages Act, 1948, can be made.

SHRI ARJUN ARORA: May I know whether revision of those categories of workmen who were not covered by the Award of the Tribunal is contemplated by the Government?

SHRI JAISUKHLAL HATHI: I think almost all categories of workers, nearly fifteen hundred categories, in 58 cantonments have been covered but if there are any cases, the hon. Member may bring them to our notice.

SPECIAL COMMITTEE ON JUTE

*345. SHRI NIREN GHOSH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have considered the recommendations of the Chairman of the Special Committee on Jute; and

(b) if so, the reasons for which these recommendations have not been given effect to for the last two years?

THE PARLIAMENTARY SECRETARY TO THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): (a) Yes.

(b) It has not been possible to give effect to the recommendations because the Indian Jute Mills Association and the Central Trade Union Organisations